

from Dhasa Bund in Delhi and Punjab; and

(b) if so, how much amount has been sanctioned for the purpose?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Yes, The discharge capacity of the Najafgarh Drain is being improved by excavation of all humps and widening, the channel where necessary, and also demolition and removal of masonry and other obstructions.

Investigations are in progress for an additional drain from Dhasa bund to Yamuna.

An Expert Committee has been appointed to review the entire problem of floods in Delhi and its adjoining areas and suggest coordinated measures for flood control. A Board has been set up with the Chairman, Central Water & Power Commission as Chairman to ensure integrated planning, unified control and speedy execution as well as effective maintenance of flood control works.

(b) A sum of Rs. 82 lakhs has been spent on the Najafgarh Drain upto March, 1964, Rs. 72 lakhs has been provided in this year's budget. For next year a sum of Rs. 75 lakhs will be required.

In addition to the amounts mentioned above, provision has to be made for the construction of the new drain under investigation. Preliminary indications are that this new drain may cost about Rs. 6 crores.

VIOLATION OF FOREIGN EXCHANGE RULES BY M/s BIRD AND CO.

101. SHRI SANKAR PRATAP SINGH DEV: Will the Minister of FINANCE be pleased to state:

(a) whether Government have fined M/s. Bird and Co. Ltd., for violation of Foreign Exchange Rules, and

(b) if so, what is the nature of violation and the amount of the fine imposed?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): (a) and (b) The Director of Enforcement, Foreign Exchange Regulations, has adjudged M/s Bird and Co. (P) Ltd., Calcutta and their associate firm Messrs. Orissa Minerals Development Co. Ltd., Calcutta, as guilty of violations of Sections 4(1), 5(1)(a) and 5(1)(d) of the Foreign Exchange Regulation Act, 1947 and has imposed penalties totalling Rs. 67,000 on them.

SAVINGS MOBILIZATION BOARD

102. SHRI M. P. BHARGAVA: Will the Minister of FINANCE be pleased to state:

(a) whether a new organisation 'Savings Mobilization Board' has recently been set up;

(b) if the reply to part (a) above be in the affirmative, what is its composition; and

(c) how does it differ from the National Small Savings Organisation?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): (a) Yes, Sir.

(b) The Board consists of the Additional Secretary, Ministry of Finance (Department of Revenue & Company Law) as Chairman and a representative each of the Unit Trust of India, the Reserve Bank of India, the Posts and Telegraphs Board, the National Savings Organisation, the Ministry of Information & Broadcasting, the Ministry of Finance (Department of Economic Affairs) and the Department of Social Security, as Members.

(c) The National Savings Organisation which is responsible for the promotion of the Small Savings Movement, is part of Government. On

the other hand, the Savings Mobilisation Board is a registered Society set up by Government for promoting savings in all forms, including Small Savings, Unit Certificates of the Unit Trust, etc. and also conducting publicity for the purpose.

PAPERS LAID ON THE TABLE

THE MINISTERS' RESIDENCES (AMENDMENT) RULES, 1964

THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA): Sir, I beg to lay on the Table, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952, a copy of the Ministry of Works and Housing Notification G.S.R. No. 1345, dated the 9th September, 1964, publishing the Ministers' Residences (Amendment) Rules, 1964. [Placed in Library. See No. LT-3341/64].

THE DELHI DEVELOPMENT (MASTER PLAN AND ZONAL DEVELOPMENT PLAN) AMENDMENT RULES, 1964

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (SHRI P. S. NASKAR): Sir, I beg to lay on the Table, under section 58 of the Delhi Development Act, 1957, a copy of the Ministry of Health Notification G.S.R. No. 1417, dated the 26th September, 1964, publishing the Delhi Development (Master Plan and Zonal Development Plan) Amendment Rules, 1964. [Placed in Library. See No. LT-3399/64].

THE POST OFFICE SAVINGS CERTIFICATES (FIRST AMENDMENT) RULES, 1964

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI REMESHWAR SAHU): Sir, on behalf of Shri B. R. Bhagat, I beg to lay on the Table, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959, a copy of the Ministry of Finance Notification

G.S.R. No. 1117, dated the 1st August, 1964, publishing the Post Office Savings, Certificates (First Amendment) Rules, 1964. [Placed in Library. See No. LT-3348/64].

ANNUAL REPORT (1963-64) OF THE UNION PUBLIC SERVICE COMMISSION

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): Sir, on behalf of Shri L. N. Mishra, I beg to lay on the Table, under clause (1) of article 323 of the Constitution, a copy of the Fourteenth Annual Report of the Union Public Service Commission for the period 1st April, 1963 to 31st March, 1964 [Placed in Library. See No. LT-3372/64].

NOTIFICATIONS OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND COMPANY LAW)

SHRI RAMESHWAR SAHU: Sir, I beg to lay on the Table:—

(a) A copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Company Law), under section 159 of the Customs Act, 1962:—

(i) Notification G.S.R. No. 1358, dated the 26th September, 1964.

(ii) Notifications G.S.R. Nos. 1421 to 1424, dated the 3rd October, 1964.

(iii) Notification G.S.R. No. 1442, dated the 1st October 1964.

[Placed in Library. See No. LT-3400/64 for (i) to (iii)].

(b) A copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Company Law):—

(i) Notification G.S.R. No. 1360, dated the 26th September, 1964, publishing